

**Central Administrative Tribunal
Principal Bench, New Delhi**



**C.P. No.177/2020
O.A. No.1499/2016**

This the 22nd day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K.Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Manoj Kumar Bedwal,
S/o Sh. Mool Chand bairwa
R/o Village & PO Amargarh
Distt. Karauli Rajasthan.

Petitioner

(Through Sh.Aman Mudgal for Shri S.N.Sharma, Advocate)

Versus

1. Mr.E.Raja Babu,
Secretary Controller Examination
Service Selection Board(DSSSB)
Govt. of NCT of Delhi
FC-18, Karkardooma Instituioal Area,
New Delhi.
2. Sh. Vijay Kumar Dev
Chief Secretary,
Govt. of NCT of Delhi
Delhi Secretariat, I.P.Estate,
New Delhi-110002.

Respondents

(Through Ms. Esha Mazumdar, Advocate)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Learned counsel for the respondents submits that the respondents have filed SLP No.168/2021 against the order/judgment of this Tribunal in the aforesaid OA and also the judgment of the Hon'ble High Court of Delhi

against the said judgment. He further submits that the said SLP is also accompanied by one application seeking stay of the order of this Tribunal as well as Hon'ble High Court of Delhi. The said SLP is tentatively fixed for 5.03.2021.



Learned counsel for the applicant submits that he has also appeared in the aforesaid matter. However, the Hon'ble Supreme Court is yet to order notice in the said SLP. Be that as it may, it is not in dispute that the matter is pending before the Hon'ble Supreme Court in the SLP and both the parties herein in the present C.P., are appearing before the Hon'ble Supreme Court.

In the facts and circumstances, the present C.P. is closed. However, the petitioners shall be at liberty to move an appropriate application for revival of the C.P., if occasion arises therefore and, if so advised.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/dkm/rb/sarita/pinky